

**WP(PIL) NO: 93 of 2016**

President, Gareeb Guide (Voluntary Organization), Hyderabad ...Petitioner

Vs.

State of Andhra Pradesh and others ...Respondent(s)

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Advocate for Petitioner: Mr. D. V. Rao

Advocate for Respondent: GP for Medical, Health & Family  
Welfare**CORAM : THE CHIEF JUSTICE DHIRAJ SINGH THAKUR  
SRI JUSTICE CHALLA GUNARANJAN****DATE : 1<sup>st</sup> April 2026****P C :**

In our order, dated 10.12.2025, we directed the Principal Secretary, Department of Health, Medical and Family Welfare, to provide relevant data in regard to the hospitals where the requisite facilities for the organ transplant in terms of qualified Doctors and infrastructure was available, which could then be registered as Organ Transplant Centres (OTC).

An affidavit has been filed in which the stand reflected is that it is not possible immediately to make provision for organ transplant across all 100 bedded hospitals, which would impose unsustainable burden on the public exchequer and may adversely impact the other essential healthcare services. It is also stated that the State at present has adequate number of Organ Transplant Centres to perform organ transplant operations both in private sector and also the Government hospitals.

In the earlier affidavit filed on behalf of the official respondents, the stand taken was that there are as many as nine registered Government run OTCs and 71 in the private sector. The affidavit also suggests that financial assistance is provided to patients in the BPL category, who are required to undergo organ transplantation.

In para No.10 of the affidavit, dated 31.03.2026, the stand taken is that the Government is considering as a matter of policy and formulating a plan by virtue of which phased implementation for improvement of deceased donor organ transplantation would be put in place by the year ending 2030. This, it is stated, would be undertaken in two phases. In phase I, it is stated that the organ transplantation facilities in existing tertiary care and teaching hospitals with adequate infrastructure would be undertaken and in phase-II, a gradual expansion would be undertaken for capacity building.

The averments made in para No.10 are quite general in character. It is not clear as to what precisely is the policy and the contours thereof which needs to be understood and examined. We, therefore, direct the concerned Secretary to place on record the draft policy on or before the next date of hearing.

List on 22.07.2026.

**DHIRAJ SINGH THAKUR, CJ**

**CHALLA GUNARANJAN, J**

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